

(c) whether it is also a fact that the New Delhi Municipal Committee has occupied the place forcibly and illegally; and

(d) if so, the action taken to safeguard the interests of Mahants and worshippers?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):

(a) to (d). Yes. Briefly the position is that in June, 1967, the unauthorised structures put up by the hawkers on the land adjoining Sri Hanuman Temple were removed in a demolition operation conducted by the Land & Building Deptt. and the New Delhi Municipal Committee. Shri Krishan Lal, one of the pujaris of the temple, sent a notice to the President, New Delhi Municipal Committee, the Lt. Governor, the Deputy Commissioner and various other authorities stating that if the land, which according to him, belong to the temple deity, was not restored, the temple would be closed to the public from the 15th March, 1968. The Sub-Divisional Magistrate of the area called the pujaris and told them that if the land belonged to the temple, they should file a civil suit against the New Delhi Municipal Committee. He further told them that they should not close the temple as their grievances against the New Delhi Municipal Committee would be looked into sympathetically. On this assurance the pujaris agreed to keep the temple open for the general public. Accordingly the door of the temple which had been partly closed on the 17th March was opened on the 18th March, 1968. The temple is now open to the general public.

**Social Welfare Department, Kerala**

5959. SHRI VASUDEWAN NAIR: Will the Minister of SOCIAL WELFARE be pleased to refer to the reply

given to Unstarred Question No. 2769 on the 4th March, 1968 and state:

(a) whether Government have since received any proposal from the Kerala Government for the formation of a State Social Welfare Department;

(b) whether the state Government have asked for the continuance of financial assistance from the Centre; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is under consideration.

**Deaths due to Anaemia Pregnancy in Port Blair Hospital**

5960. SHRI K. R. GANESH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the total number of deaths in the Civil Hospital, Port Blair, Andaman island, due to anaemia pregnancy from August-December, 1967;

(b) the number of deaths during 1966; and

(c) the steps being taken to minimise deaths due to anaemia pregnancy?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):

(a) Two.

(b) Two.

(c) Ante-natal clinics are held in the hospital, biweekly, where blood for percentage of haemoglobin is tested and patients are treated accordingly with Iron tablets or mixture with multi-vitamin tablets.